

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

IA No. 265 of 2013 in DFR No. 1364 of 2013

Dated : 26th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**D. Subrahmanya Bhat ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s):**

**ORDER
(IA No. 265 of 2013 – for waiver of court fee)**

We have heard the learned counsel for the Applicant/Appellant.

This is an Application for waiver of court fee. We are not satisfied with the reasons/explanations submitted by the Learned Counsel for the Applicant/Appellant seeking for waiver. However, it is submitted that the Applicant/Appellant is an agriculturist and he may not be able to pay Rs. one lakh as court fee especially when he spent some money for drafting Appeal and engaging the counsel.

Hence, we deem it appropriate to waive the 50% cost of the court fee. Accordingly, the Applicant/Appellant is directed to pay Rs. 50,000/- within 6 weeks in the Registry. After compliance, the Registry is directed to post the Appeal for admission at Chennai Circuit Bench in the month of October.

The date of hearing will be intimated later on.

**(RakeshNath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**